

Government of India
Ministry of Social Justice and Empowerment
Department of Empowerment of Persons with Disabilities (Divyangjan)

LOK SABHA

UNSTARRED QUESTION No. 3846
FOR 11/08/2026

Posts Reserved for Divyangjans

3846. Shri K Radhakrishnan:

Shri Benny Behanan:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT
be pleased to state:

- (a) the details of the total number of posts reserved for Divyangjan in Central Government Ministries Departments and other Autonomous bodies Ministry/Institution-wise;
- (b) the details of the number of recruitment drives conducted and the number of persons recruited from these drives between 2017 and 2026 disaggregated by gender and the type of disability, year-wise;
- (c) the number of posts reserved for Divyangjan lying vacant as of June 2026; and
- (d) whether the Government has considered developing an incentive-based framework to encourage the employment of Divyangjans in the public and private sector, if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State for Social Justice & Empowerment

(SHRI B L VERMA)

(a)- (c): Section 34 of the Rights of Persons with Disabilities (RPwD) Act, 2016 mandates that every appropriate Government shall provide not less than 4% reservation in the cadre strength of each group of posts in Government establishments for persons with benchmark disabilities (PwBDs). Department of Personnel & Training (DoPT) has issued instructions from time to time to all the Ministries/Departments in this regard. As per the data reported to this department by DoPT, Department of Financial Services (DFS) and the survey report of Public Sector Enterprises 2024-25, the total number of Divyangjan working across all the Central Ministries as on 01.01.2026 is 31261 and the total number of Divyangjan working in Public Sector Banks,

Public financial institutions and Public Sector Insurance Companies is 23156. The total number of Divyangjan working in Public Sector Enterprises is 12105.

(d): Section 35 of the RPwD Act 2016 mandates that the appropriate Government and the local authorities shall, within the limit of their economic capacity and development, provide incentives to employer in private sector to ensure that at least five per cent. of their work force is composed of persons with benchmark disability.
